

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 311**  
**(IB)-708/ND/2022**  
**New IA-1965/2024**

**IN THE MATTER OF:**

**Bank of Baroda**

... **Applicant/Petitioner**

**Versus**

**Sh. Vishnu Bhagwan**

... **Respondent**

**Under Section: 95(1) of IBC, 2016**

**Order delivered on 02.05.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Respondent** : Adv. Mohit Chaudhary, Adv. Prakhar Mithal

**For the RP** : Mr. Deepak Mittal RP in person, Adv. Videh Vaish, Adv. Lalit Mohan, Adv. Aakansha, Adv. Sumbulara, Adv. Geetanjali Singh, Adv. Faran Islam, Adv. Akriti Choudhary, Adv. Agni Vesh Kumar Singh, Adv. Damini Vishwakarma

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

Issue notice. Mr. Videh Vaish, Ld. Counsel appearing for the RP accepts notice and seeks an opportunity to file reply to IA. As prayed by Ld. Counsel, one-week time is granted for filing the reply. The issuance of notice will not come in the way of RP to proceed further in the matter in accordance with law.

List on 14.05.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**